

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 162/MP/2011

Subject : Petition for determination of transmission charges for additional scope of work and corresponding amendment of transmission charges approved by Commission vide its order dated 28.10.2010 for transmission system being established by petitioner as there is a change/addition in the scope of work of the project.

Date of hearing : 20.12.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : East-North Interconnection Company Limited

Respondent : Punjab State Transmission Corporation Limited and others

Parties present : Shri Meenakshi Arora, Advocate for the petitioner
Shri Ambica Garg, Advocate for the petitioner
Shri Pulkit Sharma, ENICL
Shri T.A. Reddy, ENICL
Shri D.N. Jangir, GUVNL
Shri V.K Gupta, AVVNL
Shri Padamjit Singh, PSPCL

Record of Proceedings

The representative of the Punjab State Transmission Corporation Limited (PSPCL) submitted that the petitioner has not filed rejoinder to the reply of PSPCL and requested to adjourn the matter for short time. In response, leaned counsel for the petitioner submitted that the reply of PSPCL was received only on 17.12.2012 and that too without annexure. Learned counsel submitted that it is an admitted fact that the original coordinates given have shifted and there has been increase in the line length of the transmission lines, and correspondingly, there has been substantial increase in the cost of the project. She further submitted that by March 2013, the project would be ready upto the original coordinates given in the survey report and it is the responsibility of the long term customers of the transmission lines to provide connectivity. Learned Counsel submitted that under no circumstances, the petitioner should be denied the

transmission charges on the ground that the transmission lines are not connected to the sub-stations of PGCIL.

2. The Commission directed the PSPCL to serve copy of the reply with annexures to the petitioner on or before 5.1.2012, who may file its rejoinder, if any, by 10.1.2013.

3. The petition shall be listed for hearing on 17.1.2013.

By the order of the Commission,

Sd/-
(T. Rout)
Joint Chief (Law)